

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 103/TT/2019

Subject : Petition for determination of transmission tariff from DOCO to 31.3.2019 for 2x1500MVA 765/400 kV ICTs along with associated bays at Srikakulam Pooling station under Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area -part-C in Southern Region and Eastern Region

Date of Hearing : 11.02.2020

Coram : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. & 25 Ors.

Parties present Shri Vivek Kumar Singh
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K. Jain, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO.
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed as per the directions of the Commission in order dated 23.07.2018 in Petition No. 231/TT/2016 for approval of transmission tariff for 2x1500 MVA 765/400kV ICTs along with associated bays at Srikakulam Pooling station under "Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area -Part-C" in Southern and Eastern Region.

2. The representative of the petitioner submitted that as per the investment approval accorded on 28.3.2013, the scheduled COD of the instant asset was 28.6.2015. The asset was put under commercial operation on 7.8.2018 with a time over-run of 37 months and 9 days. The justification along with chronology of events for time over-run



due to forest clearance, land acquisition, RoW issues, etc. has been filed with the petition. He submitted that the estimated completion cost of the asset based on the Auditor's certificate is ₹115.29 crore including IEDC and IDC which exceeds the approved apportioned cost by ₹3.64 crore. However, the same is within approved apportioned RCE of ₹130.41 crore. Accordingly, he prayed for approval of transmission tariff from COD to 31.3.2019.

3. The Commission directed the petitioner to submit the following information, on affidavit by 30.3.2020 with a copy to the respondents:-

- i. Statement of discharge of the initial spares, if any, during the period.
- ii. Details of time over-run and chronology of activities along with documentary evidence as per the format given below:-

Asset	Activity	Period of activity				Time over-run	Reason(s) for time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structure, equipment's, etc.)						
	Civil works & Erection						
	Testing & commissioning						
	Any other Activities for time over-run , if any						

- iii. CPM & PERT Chart based on actual COD.
- iv. Proof of coordination and correspondence made with East Coast Energy Pvt. Ltd. & NCC Power Projects Ltd., if any.
- v. Implementation Agreement signed with East Coast Energy Pvt. Ltd. & NCC Power Projects Ltd., if any.
- vi. TSA signed with East Coast Energy Pvt. Ltd. & NCC Power Projects Ltd.; if



any.

- vii. LTA signed with East Coast Energy Pvt. Ltd. & NCC Power Projects Ltd.; if any.

4. The Commission directed the respondents to file their reply by 6.4.2020 and the petitioner to file rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

5. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

